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MR. DEPUTY CHAIRMAN: The question is:

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to declare that certain offices of profit under the Government shall not disqualify the holders thereof for being chosen as, or for being, members of Parliament, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- (1) Dr. Shrimati Seeta Parmanand
- (2) Shri Amolakh Chand
- (3) Shri S. D. Misra
- (4) Kazi Karimuddin
- (5) Shri Puma Chandra Sharma
- (6) Shri N. Ramakrishna Iyer
- (7) Shri C. L. Varma
- (8) Shri Abdur Rezzak Khan
- (9) Shri Rajendra Pratap Sinha and
- (10) Shri H. D. Rajah' The motion was adopted.

## THE PREVENTION OF **DISQUALIFICATION** (AMENDMENT) BILL, 1957

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to move:

"That the Bill further to amend the Prevention of Disqualification Act, 1953, as passed by the Lok Sabha, be taken into consideration."

Sir, it is really consequential. As I explained to the House, there was a unanimous desire expressed in the Business Advisory Committee that the motion which we have just now accepted should be really moved in the Lok Sabha for reference to the Joint Select Committee. It was also agreed that the existing Act should be extended so that many of our Members may not be disqualified. So it is really for the purpose of carrying on

the existing Act during the passing of the Bill which we have introduced. So I submit that the House may pass

Discussion

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Prevention of Disqualification Act, 1953, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by consideration of the Bill.

Clauses 2, 1, the Enacting Formula and the Title were added to the BilL

SHRI A. K. SEN: Sir, I move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

## HALF-AN-HOUR DISCUSSION

## STATEMENTS MADE IN U.S.A. BY THE GOVERNOR OF THE RESERVE BANK AND THE FINANCE MINISTER

SHRI H. D. RAJAH (Madras): Sir, this discussion which I initiate today in this House is borne out of certain questions put in this House and answers received from the Finance Minister. The answer was very unsatisfactory form our point of view and hence this is brought before the House.

The Finance Minister and the Governor of the Reserve Bank had occasion recently to go to America and when they went there, certain views were aired by them which were not exactly, according to us, in the interests of our country. When certain officers go outside our country, it is not, according to diplomatic etiquette or according to the policy